The Bombay Personal Inams (Gujarat Amendment) Act, 1961

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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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The following Act of the Gujarat Legislature having been assented to by the President on the 21st November 1961, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat, Legal Department.

GUJARAT ACT No. XLII OF 1961.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 2nd December 1961).

An Act to amend the Bombay Personal Inams Abolition Act, 1952 for certain purposes.

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Personal Inams (Gujarat Amendment) Act, 1961.

2. In section 2 of the Bombay Personal Inams Abolition Act, 1952 Amendment (hereinafter referred to as "the principal Act"), in sub-section (1), in clause (e), of section 2, the Explanation shall be and shall be deemed always to have been numbered XLII of 1953.
as Explanation 1 and after Explanation 1 so numbered, the following Explanation shall be and shall be deemed always to have been inserted, namely:—

"Explanatory II.—In sub-clause (i) of this clause the reference to a grant of land shall include a reference to a grant consisting of a share in the revenues of a village, portion of a village or land;”.

3. After section 6 of the principal Act, the following section shall be inserted, namely:—

"6A. In the case of a personal inam consisting of a share in the revenues of a village, portion of a village or land referred to in section 2(1) (e) (i), a sum equal to seven times the amount of such revenues received by or due to the inamdar for the year immediately preceding the appointed date shall be paid to the inamdar as compensation for the abolition of the personal inam."

4. After section 16 of the principal Act, the following section shall be inserted, namely:—

"16A. (1) An inamdar entitled to compensation under section 6A shall, within a period of twelve months from the commencement of the Bombay Personal Inams (Gujarat Amendment) Act, 1961, make an application in the prescribed form to the Collector.

(2) The Collector shall after holding a formal inquiry in the manner provided in the Code make an award determining the amount of compensation.

(3) An appeal shall lie from the said award to the Gujarat Revenue Tribunal.

(4) The provisions of sections 10 to 16 (both inclusive) shall so far as may be, apply to the proceedings in respect of such award or appeal, as the case may be.”.